



Government of Jammu and Kashmir

Finance Department

Civil Secretariat, Srinagar.

Notification

Srinagar, the 13th September, 2017

SRO 381. In exercise of the powers conferred by section 4 and 5 of the Jammu and Kashmir General Sales Tax Act, 1962, the Government of Jammu and Kashmir hereby make the following amendment in notification SRO 117 dated 30-03-2007; namely:-

(i) Schedule A-1 shall be deleted.

Consequent upon above, the Government hereby direct that in notification SRO 157 dated 30.03.2017, at serial number 17, after table B, the following shall be added; namely:-

B1. Additional Assessment fee on sale of IMFL/BEER/RTD/JK Special Whiskey by Licensees having type B, C and D license:

| Kind | Brand | Amount |
|---|------------|--------|
| IMFL including Foreign liquors (Bottled in Origin) 700 ML/750 ML/1000 ML. Beer all types including imported Beer, Cider, and Sherry. Wine, RTD Beverages and JK Special Whisky. | All Brands | 31.5% |

This notification shall come into force w.e.f. 01.09.2017.

By order of the Government of Jammu and Kashmir.

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(Navin K. Choudhary) IAS

Principal Secretary to Government

Finance Department

Dated: 13-09-2017

Copy to the:-

1. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).

2. Excise Commissioner, J&K, Srinagar.

3. Commissioner, Commercial Taxes, J&K Srinagar.

4. OSD to Hon'ble Finance Minister.

5. Special Assistant to Hon'ble Minister of State For Finance.

6. Private Secretary to Principal Secretary, Finance.

7. Stock file/Incharge website, Finance

(Dr. Aadil Fared) Under Secretary to Government
Finance Department

Handwritten signature and date: 13/9/17